

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
(Legal Division)**

**Hearing Schedule for the month of April, 2017 (Advance)**

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
25.4.2017 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	27/MP/2017	NTPC	Petition under Regulation 54 and 55 of CERC (Terms & Conditions of Tariff) Regulations, 2014 read with Regulation 111 of CERC (Conduct of Business) Regulations, 1999 for allowing cost of liquid fuel stock in the working capital for dual fuel fired gas stations <i>(On admission)</i>
	2.	30/MP/2017	NTPC	Petition under Section 62(a) and 79(1)(a) of the Electricity Act, 2003 read with Regulation 8(3)(ii) and 8 (7) of the CERC (Terms and Conditions of Tariff) Regulations, 2014 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 for Considering the use of Treated Sewage Water in Thermal Power Plants consequent to promulgation/introduction of Clause 6.2 (5) in the Tariff Policy, 2016 dated 28.01.2016 as Change in Law event <i>(on admission)</i>
	3.	226/MP/2016	RIL	Petition for approval under Section 17(3) and 17 (4) of the Electricity Act, 2003, for substitution/addition of lenders by the Borrower/Petitioner No. 1 and to take on record appointment of the SBICAP Trustee Company Limited, the Security Trustee / Petitioner No.2, acting on behalf of and for the benefit of India Infrastructure Finance Company Limited along with existing lenders - L&T Infrastructure Finance Company Limited and IndusInd Bank Limited and their successors, assigns, novatees and transferees in connection with the Package B of Western Region System Strengthening Scheme - II (WRSSS - B) in state of Maharashtra and Karnataka.
	4.	31/MP/2017	RIL	Petition under Section 17 (3) of the Electricity Act,2003 for permission to transfer the Utility and assignment of License comprising the transmission business/assets of the petitioner No.1/Reliance infrastructure Limited formerly under License No.6/Transmission/CERC in the Name of Western Region Transmission (Maharashtra) Private Limited and License No.7/Transmission/CERC in the name of Western Region Transmission (Gujarat) Private Limited in favour of petitioner No. 2 Western Transco Power Limited and Petitioner No.3 Western Transmission (Gujarat) Limited respectively <i>(On admission)</i>
	5.	32/MP/2017	PGCIL	Petition under Section 79 (1) (c), (1) (f) of the Electricity Act,2003 read with provisions of CERC (Grant of Connectivity, Long Term Access and Medium Term Access in inter-State transmission and related matters) Regulations, 2009 and CERC (Sharing of Inter State Transmission charges and losses) Regulations,2010. <i>(On admission)</i>
	6.	14/MP/2017 Along with I.A.No.5/2017	NTPC	Petition under Section 79(1)(a) and Section 79(1)(f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for relief on account of a Change in Law affecting Stage II of the Badarpur Thermal Power Station. <i>(On admission)</i>
	7.	193/MP/2016	TPCIL	Petition seeking direction to the respondents to act pursuant to the Grid Code and carry out consequential steps post declaration of grid disturbance.
	8.	10/MP/2017	PGCIL	Petition under Section 79 (1) (b),(1) (c), (1) (f), (1) (k) with Section 142 of the Electricity Act,2003 read with Regulation 24 of the CERC (Conduct of Business ) Regulations,1999 for direction to the Respondents to comply with the Order dated 21.6.2013 in Petition No. 83/TT/2012 and hold that the respondent has contravened the direction of the

				Commission
	9.	24/MP/2017	BRBCL	Petition under Section 79 (1) of the Electricity Act,2003 read with the CERC (Terms and Conditions of Tariff ) Regulations,2014 for issuing direction to ERLDC/ERPC to accept Declared Capacity or DC of Unit #1 of Nabinagar TPP (4x250 MW) of BRBCL from the Successful Declaration of COD of Unit #1
	10.	20/MP/2017	KBUNL	Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Access in inter-State transmission and related matters) Regulations, 2009 & Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010
	11.	17/MP/2017	ATL	Petition for approval under Section 17 (3) and (4) of the Electricity Act, 2003 for creation of security interest by way of mortgage, hypothecation, charge or assignment over all the movable and immovable assets of Alipurduar Transmission Limited and assignment of Transmission Licence in favour of the Security Trustee, acting on behalf of the Lenders and for approval of documents creating security and of other documents in relation to the financing or refinancing of the Project of Petitioner .
	12.	154/MP/2016	NTPC	Petition under Section 79 (1) (a) of the Electricity Act,2003 for relief on account of Force majeure events affecting the Farakka Super Thermal Power Station Stage-I&II (1600 MW) and Stage-III (500 MW).
	13.	192/MP/2016	JPVL	Petition under Section 79 (1) (f) read with Section 79 (1) (c) of the Electricity Act, 2003 and under Regulation 31(3) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for declared capacity and certification thereof by Western Region Load Dispatch Center / Western Regional Power Committee (as the case may be) in respect of the Petitioner's 1320 MW (2 X 660 MW) coal based power project at Nigrie, District Singrauli, State of Madhya Pradesh.
27.4.2017 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	211/MP/2016	JPL	Petition under Section 19 of the Electricity Act, 2003 read with Regulation 14 and Regulation 7 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2009 seeking revocation of the Inter-State Trading License granted to M/s Global Energy Private Limited. <i>(On admissibility)</i>
	2.	245/MP/2016	MSEDCL	Petition seeking fixation of and adjudication on the transmission charges for the proposed use of PGCIL s inter-State transmission facility of 400 kV Bhadaravati S/s for conveyance of 200 MW power from GMR Warora Energy Limited in terms of the PPA dated 17.3.2010.
	3.	243/MP/2016	POSOCO	Petition for default of RLDC Fees & Charges, unscheduled Interchange (UI) charges and Deviation charges and default in opening Letter of Credit towards the non-payment of UI and DSM charges by M/s VandanaVidyut Limited.
	4.	115/MP/2016	TANGEDC O	Petition for determining excess income tax reimbursed by beneficiaries, accrued on account of calculating income tax on the total profit instead of tax on ROE for the period 2005-09 and subsequently in respect of LNC's Power Stations, namely, NLC TPS-I (600 MW), NLC TPS-II, Stage-I (3 x 210 MW), NLC TPS II Stage II (4 x 210 MW) NLC TPS-I Expansion ( 2 x 210 MW) under Regulation 10 of Tariff Regulations, 2004) in pursuance of order dated 12.5.2015 of CERC in Petition No. 65/MP/2013.
	5.	220/MP/2016	WBSIEDCL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking adjudication of disputes between WBSIEDCL and

				<b>NTPC Limited.</b>
6.	228/MP/2016	OCLIL		Petition under Section 79 (1) © read with Regulation 8 & 26 of the Central Electricity Regulatory Commission (Open Access in Inter State Transmission) Regulations, 2008.
7.	139/MP/2016	NEEPCO		Petition for allowing recovery of Energy Charge shortfall during the period of 2012-13, 2013-14 and 2014-15 as well as the modification of design energy for 2014-15, 2015-16 and 2016-17 for calculation of ECR till the energy charge shortfall of the previous years has been made up for the Ranganadi Hydro Electric Plant (RHEP), where actual energy generated by the station during a year is less than its approved design energy for reasons beyond the control of the generating company (NEEPCO).
8.	312/MP/2015	MEPL		Petition under Section 79(1) (f) of the Electricity Act, 2003 qua adjudication over payment of transmission charges and other liabilities under the Bulk Power Transmission Agreement between Meenakshi Energy Private Limited, and Power Grid Corporation of India Limited.
9.	42/RP/2016 along with IA No. 44 of 2016	PGCIL		Petition for review and modification of the order dated 27.6.2016 in Petition No.236/MP/2015. IA for condonation of 21 days in filing the Review Petition.
10.	44/RP/2016 in Petition No. 236/MP/2015	NTPC		Petition for review of the order dated 27.6.2016 in Petition No. 236/MP/2015.
11.	99/MP/2016	NHPC		Petition for renovation and Modernization of Loktak Power Station (105 MW) under Regulation 15 (1 ) of CERC (terms and conditions of tariff) Regulations 2014.
12.	60/RP/2016	PCKL		Petition for review of order dated 30.6.2016 in Petition No. 10/SM/2014
13.	242/MP/2016	UPL		Petition by Udupi Power Corporation Limited under Section 79 (1) (f) of the Electricity Act,2003 challenging the wrong and unjustified Bill raised towards POC Charges dated 8.11.2016.
14.	248/MP/2016 alongwith I.A.64/2016	KTL		Petition seeking stay of communication dated 5.12.2016 issued by Bangalore Electricity Supply Company Limited demanding liquidation damages for non-completion of II and III elements of the projects.
15.	3/MP/2017	PGCIL		Petition under section 38 (2) of the Electricity Act,2003 read with section 79 (1) (c) and 79 (1) (k) of the Act along with CERC (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to CTU) Regulations,2010 (ii) Regulation 111 and 114 of the CERC (Conduct of Business ) Regulations,1999 and (iii) CERC (Sharing of Inter-State Transmission Charges and Losses ) Regulations,2010 for Grant of Regulatory Approval for execution of the Transmission System for Ultra Mega Solar Power Park at Fatehgarh, District Jaisalmer, Rajasthan.
16	76/MP/2017	SKSPGL		Petition under Regulation 8 (7) of CERC (Grant of Connectivity, Long -term Access and Medium-term Open Access in inter-State transmission and related matters) Regulations,2009, as amended till date, seeking permission for extension of the period for injection of infirm power and drawal of Start-up Power for Commissioning and testing including full load testing of First Unit (Unit # 2 ) (300 MW) of (4x300 MW) Binjkote TPP from 31.4.2017 to 31.7.2016.

Sd/-  
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